

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-101**  
IB-124(ND)/2020

**IN THE MATTER OF:**

Armour Security (india) Pvt Ltd..

Vs.

Ambience Tower Pvt Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 23.02.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Mr. Ankur Aggarwal, Advocate

For the Respondent/CD : Mr. Sumit Singh Gehlot, Advocate

For the Intervener :

**ORDER**

Both the sides are present. Pleadings are complete. During the course of hearing, it is noted that the parties are willing to settle the matter. Therefore, the last and final chance is given for settlement, failing which, the counsel for the Financial Creditor is directed to file rejoinder.

List the matter on 23.03.2021.

- sd -

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

- sd -

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**